IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No. 48-D/Sty./DA-01/DHC/No. 150-t5
Dated: 23 08 202 5

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:-NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF SHEAFFER® 300 GLOSSY BLACK FOUNTAIN PEN (SKU E0932553 / SH08200) WITH GOLD TRIMS FOR THE USE OF THIS COURT WITH VALIDITY OF RATES FOR A MINIMUM PERIOD OF 180 DAYS.

This Court invites sealed quotation(s) from interested firms/vendors (based in Delhi/ NCR Region) for supply of the following goods:

Required Goods	Quantity				
SHEAFFER® 300 GLOSSY BLACK FOUNTAIN PEN WITH GOLD TRIMS	43				
(SKU E0932553 / SH08200) WITH INITIAL ORIGINAL INK	(Approx.)				
CARTRIDGES AND CONVERTER.					
*The quantity may vary at the time of actual purchase					

[Please read the terms and conditions of THE NOTICE carefully.]

This Court intends to purchase the stationery item captioned above. Interested firms/vendors (Based in Delhi/NCR Region only) are, therefore, requested to submit their respective quotation and other documents along with EMD of ₹5,000/- (returnable without interest), by way of DD/Bankers' Cheque/Managers' Cheque drawn in favour of "Registrar General, High Court of Delhi, New Delhi", to be sent in a sealed/closed envelope to the Administrative Officer (Judicial), Stationery Branch, Room No. 512, 5th Floor, Administration Block, High Court of Delhi, New Delhi.

THE LAST DATE FOR SUBMISSION OF SEALED QUOTATION IS 12-09-2025, TILL 17:30 HRS.

NOTE: No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.

The Terms & Conditions of the notice are as under:-

A. SUBMISSION OF QUOTATION

1. The sealed/closed envelope containing the offer of quotation shall be super-scribed as under:

The Registrar General High Court of Delhi New Delhi (STATIONERY BRANCH)

F. No. 48-D/Sty./DA-01/DHC/No. 15075 Dated 23 08 2025

SUB: QUOTATION FOR SUPPLY OF SHEAFFER® 300 GLOSSY BLACK FOUNTAIN PEN WITH GOLD TRIMS (SKU E0932553 / SH08200) WITH INITIAL ORIGINAL INK CARTRIDGES AND CONVERTER.

DUE DATE 12-09-2025

- 2. The sealed/closed envelope must contain the following:
 - a) EMD of ₹5,000/- by way of DD/Bankers' Cheque/Managers' Cheque drawn in favour of "Registrar General, High Court of Delhi, New Delhi" (No request for waiver of submission of EMD will be entertained)
 - b) Annexure 'A' i.e. Price Bid duly filled in/signed/stamped.
 - c) Annexure 'B' i.e. undertaking duly filled in/signed/stamped.
 - d) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.
 - e) NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price bid.
 - f) Annexure 'C' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2024-25.

[Note: All the documents placed in the sealed/closed envelope shall be duly paginated.]

(B) OPENING OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER

- 1. An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.
- 2. The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the notice and offering the L-1 rates. If the selected firm/vendor fails to make the supply within 21 days, the EMD is liable to be forfeited.
- 3. Once the tender is awarded to successful firm/vendor, such firm/vendor is bound to ensure before delivery that manufacturing/packaging date of supplied items are not older than one year.
- 4. The successful firm/vendor shall also be bound to nominate one of its representatives as SPOC (Single Point of Contact) with dedicated mobile number regarding after sales support.
- 5. All the firm(s)/vendor(s) interested to participate in the instant tender shall bear in mind before participating that the required items are for the use of Hon'ble Judges, hence any concern about quality, manufacturing defects are to be addressed in prompt manner to avoid any inconvenience.
- 6. EMD of all the firms/vendors except L-1 eligible firms/vendors will be returned without interest after award of purchase order. The EMD of successful bidder will be returned only after supply of total goods and its acceptance in Stationery Store of High Court of Delhi.

(C) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the goods within 21 days from the date of
 issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled
 unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2. In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.
- The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied goods by an independent Officer nominated for the purpose.
- 4. If the supplied goods are found defective or not found in conformity with the purchase order, the firm shall be held liable to take back the entire supply immediately at its own cost; and supply the articles afresh, after removal of the defects within a period of one week. The goods so supplied afresh after removal of the defects, shall again be inspected by the nominated independent Officer of this Court.

(D) REASONS FOR REJECTION OF BIDS

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant requirement.

- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole process doubtful or ambiguous.
- Bids in the format other than the prescribed one.
- 7. Non submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on the envelope as referred to above.
- 9. Any other ambiguity in submission of bid or any unreasonable condition.
- 10. Bids received unsigned.
- 11. Conditional Bids.
- 12. Bids received without EMD

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- Withdrawal or attempt to revise the Price bid on any ground after opening of the same.
- Non supply of goods within 21 days of the issuance of Purchase Order as referred to above.
- 3. Not obeying the validity of rates offered for 180 days.
- 4. Any other default in fulfilling the contractual obligations by the firm/vendor.

(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

- The decision of the competent authority shall be final & binding on all the participants in the instant process.
- This Court reserves the right to modify/amend the notice /Terms and Conditions of the Notice at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the supply fully or partly to different firm(s)/vendor(s).
- This Court also reserves the right to reject any of the bids or all the bids or quash the whole process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

mons (Mona Gosain) Joint Registrar (Stationery) for Registrar General

CC to: PA to Registrar (IT/Sty.) with the request to get the above notice uploaded on the website of this Court.

As directed may be ulloaded.

(Dity
23/08/202)

P.A. to Registrar (I.T)

Director (I-T)

Dated: 23/08/2025

F. No. 48-D/Sty./DA-01/DHC/No. 15075

Date:-

WITH GOLD TRIM CARTRIDGES AND C			53 / SH	08200)	WITH	INIT			
Name of the firm:						,,	An	nexure - '	A'
Address of the Firm: _									
Name of the person (au	thorize	ed to sign th	e bid docu	ment) _					
Contact No.:		Ema	il Address	:					
PRICE BID PROFORM	MA [To	be used by	the firm/v	vendor o	ffering	their	rate with GS	T]	
Description of product	Price	offered for nit (excluding	Tax applicable unit mention %	Rate at one (Please		taking ied	Validity of Rates being offered (180 days or above)	Remarks	, if
SHEAFFER® 300 GLOSSY BLACK FOUNTAIN PEN WITH GOLD TRIMS (SKU E0932553 / SH08200) WITH INITIAL ORIGINAL INK CARTRIDGES AND CONVERTER. Please mention the warranty period of the									
PRICE BID PROFOR	MA IT	o be used b	-OR- ov the firm	ı/vendor	offeri	ng thei	r rate witho	out GST a	nd
claiming exemption fro	m regi	stration und	ler GST A	ct]				ut opr	
Description of product	on of product Net price		offered for Undertakithout GST) furnished (Yes/No)		d being offered (180		Remarks, any	if	
BLACK FOUNTAIN PEN GOLD TRIMS (SKU E093	32553 / IITIAL			(Teshvo)		uayso	авоче		
Please mention the warranty of the product.	period								
Details of EMD: Name of the Bank: Instrument (DD/Bankers Date:		•	s' Cheque)	No.:					
				¥ 4					
Details of SPOC for afte Name	r sales	support, war	ranty etc. Mobile N	ío					
				Sign	natory		Signature of t irm/company Officia		ion

SUB: QUOTATION FOR SUPPLY OF SHEAFFER® 300 GLOSSY BLACK FOUNTAIN PEN

F. No. 48-D/Sty./DA-01/DHC/No. 150-75

. . .

Dated: 23/08/2025

SUB: QUOTATION FOR SUPPLY OF SHEAFFER $^{\oplus}$ 300 GLOSSY BLACK FOUNTAIN PEN WITH GOLD TRIMS (SKU E0932553 / SH08200) WITH INITIAL ORIGINAL INK CARTRIDGES AND CONVERTER.

Annexure - 'B'

		U	NDERTAKING	ì		
	I/we undertake	that the firm (na	ame of the firm)			or
its	Partner/	Director/	Proprietor	(name	of	owner(s)
			has not	been blackli	sted/banned	and their
	_		e Government/Pu		_	
Bodie	s has/have not be	en banned/termi	nated on account	of poor perfor	mance/cond	uct.
		ertake that all	the terms and o	conditions of	the instant	Notice are
accept	table to me/us.					
	I/wa also und	ortalia that the	supplied item(s)	if not found i	in conformi	ty with the
Purch			supplied item(s) i, the whole supp			
			acement of good			rounding the
	F	P				
	I/we further un	ndertake that I/w	e have confirmed	and correctly	applied the	HSN Code
	*		ponding applicat			
responsibility*. Any change in tax rate subsequently to quotation will immediately be						
		•	h Court of Delhi.			
*(Strike	out in case the firm/vo	ndor is claiming exem	ption from GST & offer	ring net rates.)		
				S	ignature of th	e authorized
			Si	gnatory of the fi	_	
					Official	l Stamp/Seal
Date:-						
Place:-						

F. No. 48-D/Sty./DA-01/DHC/No. 15075

Dated: 23 08 2025

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Annexure - 'C'

<u>AFFIDAVIT</u>						
I,		Sh./Smt. resident of				
of	M/s	in the capacity having its Registered office/office				
at		do hereby solemnly affirm and				
declare	e as under:-					
1.	That the Turnover of M/s. Rupees 40 Lakh in financial year i.e. 2024-25.	was less than				
2.	That M/s. exclusively engaged in supply of Goods in Delhi/NCR Resupplies elsewhere.	is gion and not making any inter-state				
3.	That the turnover of M/s. 'threshold exemption limit' of the turnover of Rupees 40 L	has not crossed the akh, in the current financial year.				
4.	That I undertake that at the point of time the turnover threshold exemption limit of Rupees 40 Lakh or any other will be registered under GST Act and comply with the proving the state of the province of the	limit fixed by Authorities, the firm				
5.	That the firm is claiming exemption to be registered und GST rate percentage in the financial bid.	er GST Act, hence not mentioning				
6.	That M/sexclusive of GST with sole responsibility, if declared eligible	will claim only the NET price ole in the instant process.				
	VERIFICATION	DEPONENT				
	Verified at on this	day of, 2025 that				
	ntents of the above affidavit are true and correct to the best al has been concealed there from.	of my knowledge and that nothing				

DEPONENT